NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

C. P. No. 57(ND)2014

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE COMPANY:

Sh. Manmeet Singh Vs. M/s. Techcomp India

Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

DESIGNATION

REPRESENTATION SI

SIGNATURE

For the Petitioner (s):

Counsel for the Petitioner

For the Respondent (s):

Counsel for the Respondent

ORDER

Company Application filed vide Diary no. 3989 by the petitioner bringing it to the notice of this Bench that the name of the Respondent Company has been struck off by the ROC. The Directors have also been disqualified.

Notice of the same is accepted by the Ld. Counsel for the Respondent. Reply, if any, be filed before the next date of hearing.

To come up on 13th December, 2017.

(S. K. Mohapatra)
Member (T)

(Ina Malhotra)
Member (J)